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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. NO. 2/90
D.A. NO. 283/87

Date of order: 27/5 March 90.

Coram: Hon'ble Shri P. Srinivasan ... Member(A)
Hon'ble Shri T.S. Oberoi ... Member(J)

Shri Amrit Lal Berry ... Applicant

vs

Union of India and others ... Respondents

Per Shri P. Srinivasan

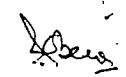
ORDER

Original Application No. 283 of 1987 was dismissed by us after hearing both the parties by a detailed order dated 24-11-1989. The applicant therein has now filed this review application by which he wants us to review our order dated 24-11-1989 as, according to him, the said order contains certain errors apparent from the record.

2. We have perused the review application and we find that the applicant is re-arguing the whole matter and wants us to re-consider our earlier decision in the light of the submissions made therein. We find no error apparent from the record in our order sought to be reviewed. We cannot re-consider our decision rendered in that order and come to a different conclusion as if we are sitting in appeal over that order. We are satisfied that our order does not call for review.

3. In view of the above, we dismiss the review application after circulation among ourselves in terms of Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987.


(P. SRINIVASAN)
MEMBER(A)


(T.S. OBEROI)
MEMBER(J)